

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-719(PB)/2018**

**IN THE MATTER OF:**

Samit Kapur & Ors.

.... Applicant/petitioner

Vs.

Indrapuram Habitat Centre Pvt. Ltd.

.... Respondent

**Under Section 7 of Insolvency & Bankruptcy Code, IBC**

**Order delivered on 31.07.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**Presents:**

For the Applicant/Petitioner : Mr. Ajay Kumar Tandon, Mr. Lalit Gupta,  
Ms. Purnima Singh & Mr. Himanshu  
Dubey, Advs.

For the Respondent : Mr. Ashish Aggarwal & Mr. Gurcharan  
Singh, Advs.

**ORDER**


Ld. Counsel for the applicant states that despite the settlement agreement entered in January, 2018, the terms of settlement have not been adhered to by the corporate debtor and huge amount is now outstanding. Mr. Aggarwal, Ld. Counsel for the respondent, states that he is carrying Pay Orders worth Rs. 20 Lacs. It is a meagre amount in the face of the due amount of more than Rs. 1 Crore. The pay order worth Rs. 20 Lacs have been handed over to the applicant which have been accepted without prejudice to the right of the

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applicant. The parties may meet and sort out the issue within next few days before the next date of hearing.

List on 07.08.2018.



Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**



Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

31.07.2018  
Ritu Sharma